

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5666/2017

(Arising out of impugned final judgment and order dated 04-10-2016 in CRLA No. 5983/2006 passed by the High Court of Judicature at Allahabad)

STATE OF UP

Petitioner(s)

VERSUS

RAVINDRA @ BABLOO & ORS.

Respondent(s)

(IA No.39314/2017-CONDONATION OF DELAY IN FILING and IA No.39315/2017-EXEMPTION FROM FILING O.T.)

Date : 22-11-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ravindra K. Raizada, Sr. Adv.
Mr. Vishwa Pal Singh, AOR
Mr. Diptabrata Batabyal, Adv.
Mr. Rajendra Prasad, Adv.

For Respondent(s) Mr. Anukul chandra Pradhan, Sr. Adv.
Mr. Naresh Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter for final disposal on non-miscellaneous day on 11.12.2019.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER